

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-57/2020**

Satish Tupkar Applicant.
Versus
State of Goa and others. Respondents.

Mr. C. Padgaonkar, Advocate for the Applicant.

Mr. Manish Salkar, Govt. Advocate for Respondents No.1, 2 and 4.

Mr. Neelesh Takkekar, Advocate for Respondent No.3.

Mr. Y.V. Nadkarni, with Mr. N. Noronha, Advocates for Respondent No.5.

**Coram : M.S. Sonak,
Smt. M.S. Jawalkar, JJ.**

Date : 3rd July, 2020.

P.C. :-

Heard the learned Counsel for the parties. Without prejudice to the issue of maintainability of such application, at the request of the Respondents, we grant two weeks' time to file responses.

2. We make it clear that for a period of at least two weeks, there is no question of demolition of the Applicant's structure in pursuance of the order dated 19th June, 2020.

3. Mr. Nadkarni for Respondent No.5 states that reply will be filed within 10 days from today and copy of the same will be served upon the learned Counsel for the Applicant.

4. Liberty to apply.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.